

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
STARRED QUESTION NO.*181
TO BE ANSWERED ON 01.08.2025

NARI ADALATS

*181. SMT. LOVELY ANAND:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of Nari Adalats functioning in the country, State/UT-wise; and
- (b) the details of the cases lying pending in the said courts during the last five years?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI ANNPURNA DEVI)

(a) & (b): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PART (a) & (b) OF LOK SABHA
STARRED QUESTION NO.*181 FOR 01.08.2025 BY SMT. LOVELY ANAND ON
'NARI ADALATS'**

(a) & (b) Nari Adalat has been introduced as a pilot initiative under the Sambal vertical of Mission Shakti for 15th Finance Commission period. Nari Adalat are structured through Women Collectives formed at the panchayat level and each collective includes seven to nine members known as Nyaya Sakhis, with one as the Mukhya Nyaya Sakhi to lead and coordinate activities. The concerned State/District is responsible for the overall management and functioning of the Nari Adalat, including the identification, selection, and nomination of its members. The Gram Panchayat, in a meeting chaired by the Panchayat President/Sarpanch and attended by the BDO/SDM or their representative, selects socially respected and committed women to serve as members, known as Nyaya Sakhis.

Nari Adalat scheme aims to offer services such as alternative dispute resolution, grievance redressal, counselling, and decision-making based on evidence at Gram Panchayat level. However Nari Adalat is not a formal court and hence any aggrieved woman shall always have recourse to legal mechanism also as per her need. Meetings of Nari Adalat are held fortnightly at the Gram Panchayat Office, Government Primary School, Common Service Centres, Anganwadi Centres, or any other place designated by the State Government or Union Territories to address the cases brought to Nari Adalat. However, if the head of the Nari Adalat deems it necessary, meeting may be convened at any time.

The scheme is demand driven and has been piloted in 50 Gram Panchayats each in the State of Assam and the Union Territory of Jammu & Kashmir in FY 2023-24.

Nari Adalat is currently functional in selected Gram Panchayats of eleven districts of Assam namely Nalbari, Darrang, Morigaon, Dhubri, Udalguri, South Salmara, Goalpara, Kamrup, Barpeta, Tamulpur, and Baksa and in two districts of Jammu & Kashmir namely Kupwara and Baramulla.
